

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 314 OF 2012

Appeal filed under Section 260A of the Income Tax Act, against the Order dated 13.08.2009 passed in ITA No. 646/Hyd/2009 for the Assessment Year 2005-06 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad preferred against the Order dated 12.03.2009 passed in ITA No. 0281/DC-16(1)/CIT(A)-V/2007-08 on the file of the Commissioner of Income Tax (Appeals) – V, Hyderabad preferred against the Order dated 28.12.2007 passed in PAN/GIR No. AABCN5683C/N-52 on the file of the Deputy Commissioner of Income Tax Circle 16(1), Hyderabad.

**Between:**

The Commissioner of Income Tax-IV, Hyderabad, -

...Appellant

**AND**

Narsipura Auto Components (P) Ltd., 10-3-32/9/14, East Marredpally,  
Secunderabad

...Respondent

**Counsel for the Appellant : Mr. J.V. Prasad, SC for Income Tax**

**Counsel for the Respondent : Mr. K. Prabhabati, representing  
Mr. K. Vasant Kumar**

**The Court delivered the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No.314 of 2012**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Ms. K.Prabhabati, learned counsel representing Mr. K.Vasant Kumar, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.


//TRUE COPY//

**A.V.S.C.S.M. SARMA**  
**JOINT REGISTRAR**

**SECTION OFFICER**

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals) – V, Hyderabad.
3. The Deputy Commissioner of Income Tax Circle 16(1), Hyderabad.
4. One CC to Mr. J.V. Prasad, SC for Income Tax, Advocate [OPUC]
5. One CC to Mr. K. Vasant Kumar, Advocate [OPUC]
6. Two CD Copies

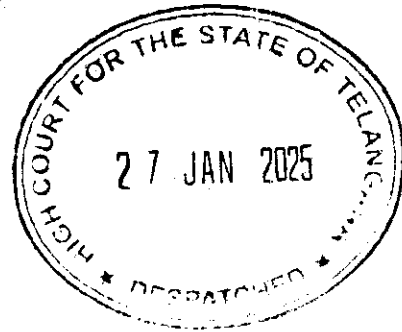
 Njb/gh

**HIGH COURT**

**DATED:20/12/2024**

**JUDGMENT**

**ITTA.No.314 of 2012**



**DISMISSING THE ITTA  
AS WITHDRAWN**

⑧  
20/01/25  
LCS